

Norms Committee Minutes of the Meeting No 21/AM 22-23 dated 18.04.2023 under the Chairmanship of **Shri Hardeep Singh, Addl. DGFT.**

The following Members of the Committee were present in the meeting:-

- (i) Shri A.K. Kanodia, Dy, DG
- (ii) Shri Shaish Kumar, Technical Expert
- (iii) Shri D.N. Mathur, Technical Expert
- (iv) Shri Nand Lal, Technical Expert

The Committee first considered the minutes of the Norms Committee Meeting No. 21/AM 22-23 dated 18.04.2023 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations observations received from concerned Technical Authority in earlier cases of similar products.

Manual Cases

MEETING NUMBER ; NC4/MEET/Mar/2022-23/21 dated 18.04.2023

Case No. M- 544 NC Meet. No. 21/22-23 Date: 18.04.2023	M/s HPL Additives Ltd. RLA F.No. 05/23/040/00315/AM16 Lic. No. 0510396032 dt. 27.10.2015	Status Case: Defer
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies, hence defer the case:- The following information may be asked from the firm: 1. Application/uses of Export item and a copy of Licence and shipping bill. 2. To give a clear calculation for the requirement of inputs (both imported and indigenous) for the manufacture of KINOX-10 and then manufacture of KINOX-68 with efficiency. Thereafter, total requirement of inputs in final product of export per Kg, based on chemical reaction and molecular weight calculation giving theoretical and actual yield with justification for low yield. 3. Name of catalyst in the reaction and reason for upgrading intermediate product KIN-HPI 4. By product formation of methanol in making K-10 its recovery and value.		
Case No. M- 545 NC Meet. No. 21/22-23 Date: 18.04.2023	M/s HPL Additives Ltd. RLA F.No. 05/23/040/00332/AM16 Lic. No. 0510396322 dt. 13.11.2015	Status Case: Defer
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies, hence defer the case:-		

The following information may be asked from the firm:

1. Application/uses of Export item and a copy of Licence and shipping bill.
2. To give a clear calculation for the requirement of inputs (both imported and indigenous) for the manufacture of KINOX-10 and then manufacture of KINOX-68 with efficiency. Thereafter, total requirement of inputs in final product of export per Kg, based on chemical reaction and molecular weight calculation giving theoretical and actual yield with justification for low yield.
3. Name of catalyst in the reaction and reason for upgrading intermediate product KIN-HPI
4. By product formation of methanol in making K-10 its recovery and value.

Case No. M- 546 NC Meet.No. 21/22-23 Date: 18.04.2023	M/s Proec Energy RLA F.No. 05/24/040/00300/AM20 Lic. No. 0510411593 dated 22.08.2019	Status Case: Approved
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Decision: The committee considered the case as per agenda and noticed that the case was approved in the meeting No. 19 dated 14.03.2023, however, there was a typo error in the AA No., date, and quantity of export item. The norms were provided per Kg of export item, therefore, there is no change in quantity of import items. The amendments are made as under :-

Description	From	To
Advance Licence No. & dated	0510412510 dated 15.11.2020	0510411593 dated 22.08.2019
RLA File No.	05/23/040/00465/AM20	05/24/040/00300/AM20
Export item Qty in kgs.	1179360.00 kg.	1043280.00 kg.

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee

Case No. M- 547 NC Meet. No. 21/22-23 Date : 18.04.2023	M/s Sumitomo Chemicals India Ltd. RLA F.No. 03AB04008843AM23 Lic. No. 0311004566 dated 13.06.2021	Status Case: Approved
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Decision: The Committee considered the case as per agenda and the request of the firm for amendment in Description of export item, which was ratified in the meeting no. 91/NC4/Meet/202122/17 dt. 23.03.2022. The Committee decided to amend the export and Import item as under for ratification purpose:-

From	To
FLUROXYPYR TECHNICAL Purity 98% (FLUROXYPYR Methyl Ester)	FLUROXYPYR TECHNICAL 97% Min. (FLUROXYPYR Methyl Ester)

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of

Norm Committee.		
Case No. M- 548 NC Meet.No. 21/22-23 Date: 18.04.2023	M/s Mehadia Enterprises Pvt. Ltd. RLA F.No. 502404000015AM21 Lic. No. 5010002746 dated 29.10.2020	Status Case: Approved
Decision - The committee considered the case as per agenda and noticed that the case was approved in meeting No. 16 dated 31.01.2023 and the firm has requested to remove the "Glassine paper, one side coated paper and Art Paper" against the export description, as the same was not there in AA. The revised norms (without changing quantity etc.) are recommended as under :-		
Export item 1: Silicone Coated Release Paper (Using 100 MT of Glassine paper) Qty.: 100 MT Import item: Glassine paper 60 to 200 GSM Qty.: 100 MT Export item 2: Silicone Coated Release Paper (Using 60 MT of One side coated paper 60 to 200 GSM) Qty.: 60 MT Import item: One side coated paper 60 to 200 GSM Qty.: 60 MT Export item 3: Silicone Coated Release Paper (Using 60 MT of Art Paper 60 to 200 GSM) Qty.: 60 MT Import item: Art Paper 60 to 200 GSM Qty.: 60 MT		
Note- GSM of export item should match with import items. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee		

Case No. M- 549 NC Meet. No. 21/22-23 Date: 18.04.2023	M/s Leetha Industries RLA F.No. -- Lic. No. ---	Status Case: Defer
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Decision : The Committee considered the case as per agenda and noticed that the firm was called for hearing before the Norms Committee Meeting. Since the firm did not appear for hearing hence, the case stands deferred.

Case No. M- 550 NC Meet. No. 21/22-23 Date: 18.04.2023	M/s KLJ Organics Ltd. RLA F.No. 052304000087 Lic. No. 0510414732 dated 27.07.2020	Status Case: Withdrawn
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Decision :- The committee considered the case in the presence of technical expert and it was noted that the case was already approved in meeting number NC/4/MEET/Jul/202122/4 dated 14.07.2021. Hence, the committee decided to withdraw the case.

Case No. M- 551 NC Meet. No. 21/22-23 Date: 18.04.2023	M/s KLJ Organics Ltd. RLA F.No. 052304000052 Lic. No. 0510414399 dt. 15.06.2020	Status Case: Withdrawn
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Decision :- The committee considered the case in the presence of technical expert and it was noted that the case was already approved in meeting number 10(11)/83-ALCI/2020 dated 19.03.2021. Hence, the committee decided to withdraw the case.

Case No. M- 552 NC Meet. No. 21/22-23 Date 18.04.2023	M/s Greenlam Industries Ltd. RLA F.No. 05/AA[040/36825/AM21 Lic. No. 0511001564 dated 05.03.2021	Status Case: Withdrawn
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Decision :- The committee considered the case in the presence of technical expert and it was noted that the case was approved in meeting number NC/4/MEET/OCT/202223/11 dated 03.11.2022. Hence, the committee decided to withdraw the case.

Case No. M- 553 NC Meet. No. 21/22-23 Date: 18.04.2023	M/s N. Ranga Rao & Sons Pvt. Ltd. RLA F.No. 072404000310AM20 Lic. No. 0710116440 dated 11.05.2020	Status Case: Defer
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Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies, hence defer the case:-

- i) Item of export in Nos. size wise
- ii) Complete specification of import alongwith copy of shipping bill
- iii) Item of import in Nos. sizewise
- iv) % wastage in terms of Nos.
- v) Documents to prove nexus in quality of import and export

Case No. M-554 NC Meet. No. 21/22-23	M/s Proec Energy Ltd. RLA F.No. -	Status Case: Defer
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Date: 18.04.2023	Lic. No. 0510405340 dated 12.01.2018	
Decision The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to defer the case and ask for the following information: 1. COA report of import and export item from foreign supplier. 2. Complete calculation for the requirement of all raw materials based on wastage (including moisture content in COA) in process. 3. Production / consumption data duly certified by GST council.		
Case No. M- 555 NC Meet. No. 21/22-23 Date: 18.04.2023	M/s Proec Energy Ltd. RLA F.No. Lic. No. 0510406190 dated 23.04.2018	Status Case: Defer
Decision The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to defer the case and ask for the following information: 4. COA report of import and export item from foreign supplier. 5. Complete calculation for the requirement of all raw materials based on wastage (including moisture content in COA) in process. 6. Production / consumption data duly certified by GST council.		
Case No. M- 556 NC Meet. No. 21/22-23 Date: 18.04.2023	M/s Proec Energy Ltd. RLA F.No. Lic. No. 0510407582 dated. 23.08.2018	Status Case: Defer
Decision The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to defer the case and ask for the following information: 1. COA report of import and export item from foreign supplier. 2. Complete calculation for the requirement of all raw materials based on wastage (including moisture content in COA) in process. 3. Production / consumption data duly certified by GST council.		
Case No. M-557 NC Meet. No. 21/22-23 Date: 18.04.2023	M/s Proec Energy Ltd. RLA F.No. Lic. No. 0510411069 dated 27.06.2019	Status Case: Defer
Decision The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to defer the case and ask for the following information: 1. COA report of import and export item from foreign supplier. 2. Complete calculation for the requirement of all raw materials based on wastage (including moisture content in COA) in process.		

3. Production / consumption data duly certified by GST council.		
Case No. M- 558 NC Meet. No. 21/22-23 Date: 18.04.2023	M/s Unitop Chemicals Pvt. Ltd. RLA F.No. 03/95/040/00871/AM18 Lic. No. 0310818633 dt. 19.01.2018	Status Case: Defer
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies, hence defer the case:- i) Chemical base & composition of export item No. 7. ii) Exact Chemical name of import item IM – 964 with catalogue.		
Case No. M- 559 NC Meet. No. 21/22-23 Date: 18.04.2023	M/s Unitop Chemicals Pvt. Ltd. RLA F.No. 03/95/040/00568/AM18 Lic. No. 0310816419 dt. 18.10.2017	Status Case: Defer
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies, hence defer the case:- i) Chemical base and composition of export item No. 09. ii) Exact Chemical name of import item IM – 964 with catalogue.		
Case No. M-560 NC Meet. No. 21/22-23 Date: 18.04.2023	M/s Unitop Chemicals Pvt. Ltd. RLA F.No. 03/95/040/01155/AM19 Lic. No. 0310826876 dt 06.02.2019	Status Case: Defer
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies, hence defer the case:- i) Chemical name and composition of export item No. 14. ii) Details of indigenous inputs required for 1 Kg of each export product		
Case No. M- 561 NC Meet. No. 21/22-23 Date: 18.04.2023	M/s Unitop Chemicals Pvt. Ltd. RLA F.No. 03/95/040/01010/AM18 Lic. No. 0310819309 dt 21.02.2018	Status Case: Defer
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies, hence defer the case:- (i) Chemical name and composition of export item No. 04.		
Case No. M- 562 NC Meet. No. 21/22-23 Dat 18.04.2023	M/s GTZ Pvt. Ltd. RLA F.No. 02AA04012574/AM22 Lic. No. 0211000887 dt. 5.7.21	Status Case: Defer
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies, hence defer the case:- i) As per Appendix 4E wastage was indicated as 'Ni'		

- ii) However, the wastage is 11%
- iii) Justification for wastage of 11% of each step
- iv) GST certified data of production/consumption for the last two years.

Case No. M- 563 NC Meet. No. 21/22-23 Date: 18.04.2023	M/s Saint Gobain India Pvt. Ltd. RLA F.No. 04/24/040/00088/AM21 Lic. No. 0410157051 dt. 10.02.2020	Status Case: Approved
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Decision : The Committee considered the case as per agenda and noticed that this case was approved in the meeting No. 06 dated 12.07.2022 and decided to recommend the revised norms for the following import items. There is no change in other items, as approved earlier by the Norms Committee :-

Export Item: Magnetron Coated Float Glass (AG)
Qty. ; No change

Items of Import (for the revised norms):

S. No.	Item Description	Qty. recommended Kg/Metric Ton
12	Nickle Chromoum (Targets Solid molded form)	0.0896
13	Titanium (Targets Solid molded form)	0.0013
14	Niobium (Targets solid casted form)	0.0011
15.	Silver(Targets solid casted form)	0.1006
16	Silicon Aluminium	0.0807
17	Titanium Oxide (Targets)	0.0063
21	Zinc Aluminium (Targets Soild Casted Form)	0.0007
22	Rotary Niobium (Targets Soild Casted Form)	0.0039
23	Zinc Oxide(Targets Soild Casted Form)	0.0719
24	Titanium Zirconium Oxide (Targets Solid molded form)	0.0084
25	Silicon Zirconium (Targets Soild Casted Form)	0.0084
26	Zinc Tin (Targets Soild Casted Form)	0.0502
27	Titanium Zirconium (Targets Solid molded form)	0.0112
28	Carbon (Targets Solid Form)	0.000310

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee


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